

attention to this problem immediately and take action to save Kota city from pollution.

[English]

MR. SPEAKER : Shri P. Kolandavelu.

[Translation]

SHRI PRATAP BHANU SHARMA : Mr. Speaker, Sir, let us have an agreement. We will teach him Hindi and in turn will learn Tamil from him.

[English]

I will learn Tamil.

MR. SPEAKER : That agreement will be binding on him. We will both learn from him.

- (vi) Need to ensure that the prime movers of monobloc pumpsets are not classified as electric motor' in Coimbatore.

SHRI P. KOLANDAIVELU (Gobichettipalayam) : Sir, consequent on the introduction of the Central Excise Tariff Act, 1985, the Central Excise Department Coimbatore is issuing show cause notices to the manufacturers of monobloc pump sets to show cause as to why the prime mover i.e. the driving mechanism of the monobloc pumpsets should not be classified as electric motor under heading No. 85.01 and subjected to duty as such. In this connection, I bring to the kind notice of the Minister for Finance that up to 28.2.1986, the monobloc pumpsets being produced at Coimbatore were classified under T. I. 30A which reads as it stood then 'Power Driven Pumps (including motor pumps turbo pumps and monobloc pumpsets) for liquids, whether or not fitted with measuring devices'.

This tariff description has been passed by the Parliament which has held that motor pumps and monobloc pumpsets are different and not the same. I also bring

it to the notice of the Minister that since the introduction of excise duty on electric motors as well as on power-driven pumps, the method of manufacture and the main purpose for which monobloc pumps are produced have not changed and thus no new product is being produced. Hence the classification of the monobloc pumpsets does not require any change in the interpretation with reference to the manufacture of monobloc pumpsets and their component parts due to the introduction of the new Central Excise Tariff. The present trend of the local Central Excise Department to try to hold that electric motor comes into existence in the manufacture of monobloc pumpsets and the same is classifiable under Heading No. 85.01 and is liable to duty as such is not in order. Immediate intervention of the Minister is necessary to this problem.

12.16 hrs.

[MR. DEPUTY SPEAKER *in the chair*]

- (vii) Need to look into the methods of diagnosis of AIDs.

DR. A. KALANIDHI (Madras Central) : With reference to an article on AIDs in the Hindu dated 16 September, 1986 written by the eminent Professor Dante Mathuranayagam of the Apollo Hospitals, Madras a few points are worth raising on this floor.

The WHO clinical method of diagnosis of AIDs used in Africa and other Third World countries is loose, wide-ranging and not specific to the disease. Large numbers of cases not having AIDs will be diagnosed as having AIDs thereby artificially inflating the figures for prevalence of AIDs in these countries.

WHO claimed at the II Annual World AIDs Congress at Paris that there are 50,000 cases of AIDs in Africa and the Director General of the WHO has estimated 100,000 cases in the world in a reference to so-called unreported cases.

Following a direct enquiry to the WHO by the author of the article